

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 23/82-ALC4/2012 **MEETING DATE** : 01.11.2012

The Meeting No. 23/82 in the year 2012-13 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 01.11.2012 under the Chairmanship of, Shri Mukesh Bhatnagar, Addl DGFT in Room No.11, Udyog Bhawan, New Delhi..

Following members were present:-

1. Shri S.K. Aggarwal, Jt. Development Commissioner, DC(MSME)
2. Shri D.N. Mathur, Consultant, Department of Pharmaceutical
3. Shri Jasbir Singh, Consultant, Department of Chemicals and Petrochemicals.
4. Shri R.C. Meena, Dy. Director General of Foreign Trade

Case No. B 348	M/s. Medreich Limited
Norms Committee Meeting No.23/AM13	F.No. 01/82/50/00798/AM 11 F. No 01/82/50/00457/AM 11 F. No. 01/82/50/00863/AM 11
Meeting Date:1.11.2012	RA F. No. 07/24/40/00200/AM 11 RA F. No. 07/24/40/00072/AM 11 RA F. No. 07/24/40/00222/AM 11
Adv. Lic. No. & Date	0710073911 dated 30.8.2010 0710072323 dated 18.6.2010 0710074194 dated 16.9.2010
Decision: The firm was requested to appear before the Committee for personal hearing. However, the firm through e-mail has requested for some other date as they were not able to get production and consumption data from Central Excise Department. It was decided to call the firm for PH on 16.11.2012. The case was deferred for 16.11.2012.	

Case No. B 349	M/s. Coral Drugs Pvt. Ltd.
Norms Committee Meeting No.23/AM13	F.No. 01/82/50/00226/AM 09/DES III
Meeting Date:01.11.2012	05/24/040/00699/AM 08
Adv. Lic. No. & Date	0510213410 dated 12.7.2007
Decision: It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.	

Case No. B 350	M/s. Divi's Laboratories Limited
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Norms Committee Meeting No.23/AM13		F.No. 01/82/50/01151/AM 12/DES III		
Meeting Date:01.11.2012		09/24/040/00369/AM 12		
Adv. Lic. No. & Date		0910049648 dated 9.11.2011		
Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/507/2012-PI(Norms) dated 18.10.2012, it was decided to revise norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Dextromethorphan HBr	1 kg	1.	N-Formal Octabase	1.35
		2.	Phosphorous Pentoxide	1.30
		3.	Hydrobromic Acid 47%	0.66
		4.	Methanol	2.033
Development Commissioner may take appropriate action as per the decision of Norms Committee.				

Case No. B 351	M/s. Ruby Fragrance Pvt. Ltd. Vickramasigapuram (TN)
Norms Committee Meeting No.23/AM13	F.No. 01/82/50/00966/AM 12/DES III F.No 01/82/050/00295/AM 12/DES III
Meeting Date:01.11.2012	35/24/040/0045/AM 12 35/24/040/00025/AM 12
Adv. Lic. No. & Date	3510035931 dated 25.5.2011 & 3510034005 dated 25.6.2011
Decision: It was decided to defer the case for 29.11.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No. B 352	M/s. Sandoz Pvt. Ltd.
Norms Committee Meeting No.23/AM13	F.No. 01/82/50/00226/AM 09/DES III
Meeting Date:01.11.2012	
Adv. Lic. No. & Date	
Decision: It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.	

Case No. B 353	M/s. Yasho Industries Pvt. Ltd.
Norms Committee Meeting No.23/AM13	F.No. 01/82/50/00220/AM 10/DES III
Meeting Date:01.11.2012	03/95/040/00163/AM 10
Adv. Lic. No. & Date	0310534500 dated 17.8.2000

Adv. Lic. No. & Date	0310524509 dated 17.6.2009
Decision: It was decided to amend the description of export product from "Aromatic Derivative of Diphenylamine (Qureanti ADA) (Cumylated diphenyl Amine/(4,4-Dimethyl Benzyl)-Diphenyl Amine)" to "Aromatic Derivative of Diphenylamine (ADA)". RA may appropriate action as per the decision of Norms Committee.	

Case No. B 354	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.23/AM13	F.No. 01/82/162/01187/AM 11/DES III (Pt)
Meeting Date:01.11.2012	03/94/040/00428/AM 10
Adv. Lic. No. & Date	3110035873 dated 14.2.2008
Decision: It was decided to add words "Maxinol 5160 (Liquid Form)" in the export product. The Export item would be read as Partial Sodium Salt of Phosphine Polyacrylic Acid (Active content 50+3%): Maxinol 5160 (Liquid form). Development Commissioner may take appropriate action as per the decision of Norms Committee.	

Case No. B 355	M/s. Alembic Limited, Vadodara
Norms Committee Meeting No.23/AM13	F.No. 01/82/50/00095/AM 12/DES III (Pt)
Meeting Date:01.11.2012	34/24/040/00018/AM 10
Adv. Lic. No. & Date	3410024139 dated 8.5.2009
Decision: It was decided to examine the case on file. Accordingly, the case was deferred for 29.11.2012.	

Case No. B 356	M/s. Pregna International Limited, Mumbai
Norms Committee Meeting No.23/AM13	F.No. 01/82/50/00941/AM 13/DES III
Meeting Date:01.11.2012	03/95/040/00635/AM 12
Adv. Lic. No. & Date	0310665072 dated 15.11.2011
Decision: It was decided to defer the case for 29.11.2012 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.	

Case No. B 357	M/s. Divi's Laboratories Limited
Norms Committee Meeting No.23/AM13	F.No. 01/82/50/00038/AM 12/DES III
Meeting Date:01.11.2012	09/24/040/00497/AM 11
Adv. Lic. No. & Date	0910045589 dated 18.2.2011
Decision: As far as delay in filing the representation is concerned, NC has recommended for consideration. However, the case was deferred for 29.11.2012 for comments of Department of Pharmaceuticals.	

Case No. B 358	M/s. SI Group India Limited
Norms Committee Meeting No.23/AM13	F.No. 01/82/50/04226/AM 00/DES III

Norms Committee Meeting No.23/AM13	F.No. 01/82/50/01226/AM 09/DES III
Meeting Date:01.11.2012	03/95/040/00306/AM 08
Adv. Lic. No. & Date	0310492305 dated 31.10.2008
Decision: It was decided to amend the description of export product from "3,3,5-Trimethyl Cyclohexane" to " Trimethylcyclohexanon". RA may take appropriate action as per the decision of Norms Committee.	

Case No. B 359	M/s. Alkyl Amines Chemicals Limited, Mumbai
Norms Committee Meeting No.23/AM13	F.No. 01/82/162/01648/AM 11/DES III (Pt.)
Meeting Date:01.11.2012	03/94/040/00428/AM 10
Adv. Lic. No. & Date	0310615980 dated 14.2.2011
Decision: It was decided to amend the description of export product from 3-(2-Ethoxy Hexoxy Propylamine) to " 3-(2-Ethyl Hexoxy Propylamine)". RA may take appropriate action as per the decision of Norms Committee.	

Case No. B 360	M/s. Divis Laboratories Limited			
Norms Committee Meeting No.23/AM13	F.No. 01/82/50/01163/AM 12/DES III			
Meeting Date:01.11.2012	09/24/040/00370/AM 12			
Adv. Lic. No. & Date	0910049642 dated			
Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/506/2012-PI(Norms) dated 18.10.2012, it was decided to revise norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Nabumetone	1 kg	1.	2-Acetyl-6-Methoxy Naphthalene	2.00
		2.	Methanol	6.54
Development Commissioner may take appropriate action as per the decision of Norms Committee.				

Case No. B 361	M/s. Alembic Limited, Ahmedabad			
Norms Committee Meeting No.23/AM13	F.No. 01/82/050/01359/AM 12/DES III			
Meeting Date:01.11.2012	34/24/040/00239/AM 12			
Adv. Lic. No. & Date	3410033158 dated 8.2.2012			
Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/319/2012-PI(Norms) dated 12.9.2012, it was decided to revise the earlier norms fixed in NC meeting no. 14/82 dated 31.7.2012, under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export	S.No	Import items	Quantity

	Quantity			Allowed kg/kg
Azithromycin Step 4	1 kg	1.	Erythromycin Base USP	1.75
		2.	Hydroxylamine Hydrochloride	0.91
		3.	Methanol	2.72
		4.	Methane Sulfonyl Chloride	0.72
		5.	Acetone	6.45
		6.	Ethyl Alcohol	2.81
		7.	Platinum Catalyst with base of Activated Carbon	1.00

RA may take appropriate action as per the decision of Norms Committee.

Case No. B 362	M/s. J.B Chemicals Pharma Limited
Norms Committee Meeting No.23/AM13	F.No. 01/82/50/179/AM 12/DES III
Meeting Date:01.11.2012	03/94/040/00055/AM 13
Adv. Lic. No. & Date	0310692273 dated 26.4.2012
Decision: It was decided to amend the description of import item from "Kanamycin Acid Sulphate" to "Kanamycin Acid Sulphate BP 2010". RA may take appropriate action as per the decision of Norms Committee.	

Case No. B 363	M/s. Lupin Limited
Norms Committee Meeting No.23/AM13	F.No. 01/82/50/00417/AM 11/DES III
Meeting Date:01.11.2012	03/95/40/00127/AM 11
Adv. Lic. No. & Date	0310575276 dated 20.5.2010
Decision: It was decided to examine the case on file with regard to : • Validity of License • Reasons for delay It was also decided to send the application to the Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 29.11.2012.	

Case No. B 364	M/s. Best Value Chem. Pvt. Ltd.
Norms Committee Meeting No.23/AM13	F.No. 01/82/050/00290/AM 13/DES III F. No 01/82/050/00296/AM 13/DES III
Meeting Date:01.11.2012	34/24/040/00004/AM 13 34/24/040/00304/AM 12
Adv. Lic. No. & Date	3410033929 dated 23.4.2012 3410033928 dated 23.4.2012

Decision: It was decided to amend the description of first import item from Dichlopentadilene to "Dicyclopentadiene". Rest of the minutes would remain same. RA may take appropriate action as per the decision of Norms Committee.

Case No. B 365	M/s. Vivimed Labs Limited
Norms Committee Meeting No.23/AM13	F.No. 01/3/00351/AM 09/DES III
Meeting Date:01.11.2012	09/24/040/00514/AM 08
Adv. Lic. No. & Date	0910033449 dated 26.3.2008
Decision: It was decided to defer the case for 29.11.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No. B 366	M/s. Vivimed Labs Limited
Norms Committee Meeting No.23/AM13	F.No. 01/82/50/01689/AM 11/DES III
Meeting Date:01.11.2012	09/24/040/00344/AM 11
Adv. Lic. No. & Date	0910045586 dated 18.2.2011
Decision: It was decided to give a last opportunity to the firm to appear before the Committee for personal hearing on 16.11.2012 otherwise the case would be closed. Accordingly, the case was deferred for 16.12.2012	

Case No. B 367	M/s. Divis Laboratories Limited
Norms Committee Meeting No.23/AM13	F.No. 01/82/162/00759/AM 12/DES III
Meeting Date:01.11.2012	
Adv. Lic. No. & Date	

Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/503/2012-PI (Norms) dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Naproxen	1 kg	1.	B-Naphthol	1.30
		2.	Methanol	3.34
		3.	Sulfuric Acid	As per Central Excise Certificate
		4.	Ethylene Dichloride	0.89
		5.	C S Lye	4.014
		6.	Nitromethane	0.40
		7.	Acetyl Chloride	0.79
		8.	Aluminium Chloride	1.56
		9.	Sodium Carbonate	As per Central Excise Certificate
		10.	Sodium Hydrosulfite	

		11.	Monochloro acetic acid	1.02
		12	2-butanol	1.27
		13	Toluene	1.80
		14	p-toluenesulfonic acid	0.007
		15	KOH flakes	1.32
		16	Acetic Acid	1.04
		17	Hydroxylamine sulfate or Hydroxylamine HCL	0.63 or 0.54
		18	HCL	As per Central Excise Certificate
		19	Hyflo super cel	
		20	Activated carbon	0.10
		21	Ammonia gas	As per Central Excise Certificate
		22	Disodium EDTA	
		23	N-Octyl-D-glucamine	0.10

RA may take appropriate action as per the decision of Norms Committee.

Case No. B 368	M/s. Divis Laboratories Limited
Norms Committee Meeting No.23/AM13	F.No. 01/82/162/00111/AM 13/DES III
Meeting Date:01.11.2012	
Adv. Lic. No. & Date	

Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/467/2012-PI(Norms) dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Naproxen	1 kg	1.	Mono chloro acetic acid	1.02
		2.	2-butanol	1.27
		3.	Toluene	1.80
		4.	Para toluene sulfonic acid	0.007
		5.	KOH flakes	1.32
		6.	2-Acetyl-6-methoxynaphthalene	1.38
		7.	C S Lye	3.71
		8.	Acetic Acid	1.04
		9.	Hydroxylamine sulfate (or) Hydroxylamine HCL	0.63 or 0.54
		10	HCL	As per Central Excise Certificate
		11	Sulfuric Acid	
		12	Hyflo super cell	

		13	Activated carbon	0.10
		14.	Ammonia gas	As per Central Excise Certificate
		15	Disodium EDTA	
		16	N-Octyl-D-glucamine	0.10
		17	Methanol	1.87
		18	Isopropyl alcohol	0.004

Development Commissioner may take appropriate action as per the decision of Norms Committee.

Case No. B 369	M/s. Yasho Industries Pvt. Ltd.
Norms Committee Meeting No.23/AM13	F.No. 01/82/050/00424/AM 10
Meeting Date:01.11.2012	03/95/040/00251/AM 10
Adv. Lic. No. & Date	0310532642 dated 6.8.2009
Decision: It was decided to amend the description in the export product from Aromatic Derivative of Diphenylamine (Qureanti ADA) (Cumylated Diphenyl amine (4,4- Dimethyl Benzyl)-Diphenyl Amine) to "Aromatic Derivative of Diphenylamine (ADA)". Rest of the minutes would remain same. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B 370	M/s. Aqua Pharma Limited, Pune			
Norms Committee Meeting No.23/AM13	F.No. 01/82/0162/00670/AM 12/DES III			
Meeting Date:01.11.2012				
Adv. Lic. No. & Date				
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/68/2012-Ch. II dated 30.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
1, Hydroxy Ethylidene1,1 Diphosphonic Acid (Aquacid 105)	1 kg	1.	1 Hydroxy Ethylidene 1,1 diphosphonic Acid (60%)	0.835

RA may take appropriate action as per the decision of Norms Committee.

Case No. B 371	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.23/AM13	F.No. 01/82/0162/00673/AM 12/DES III
Meeting Date:01.11.2012	

Adv. Lic. No. & Date				
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/68/2012-Ch. II dated 30.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Tetra Sodium Salt of 1, Hydroxy Ethylidene 1, 1 diphosphonic Acid (Aquacid 1054 EX)	1 kg	1.	Caustic Soda Lye	0.360 kg
		2.	1 Hydroxy Ethylidene 1,1- Diphosphonic Acid (60%)	0.355 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No. B 372	M/s. Aqua Pharma Limited, Pune			
Norms Committee Meeting No.23/AM13	F.No. 01/82/0162/00674/AM 12/DES III			
Meeting Date:01.11.2012				
Adv. Lic. No. & Date				
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/68/2012-Ch. II dated 30.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Aquacid 105 EX 1 Hydroxy Ethylidene Diphosphonic Acid (50%)	1 kg	1.	1 Hydroxy Ethylidene 1,1 Diphosphonic Acid (60%)	0.835

RA may take appropriate action as per the decision of Norms Committee.

Case No. B 373		M/s. Aqua Pharma Limited, Pune		
Norms Committee Meeting No.23/AM13		F.No. 01/82/0162/00671/AM 12/DES III		
Meeting Date:01.11.2012				
Adv. Lic. No. & Date				
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/68/2012-Ch. II dated 30.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Aquacid 400 1 Hydroxy Ethylidene 1-1 Diphosphonic Acid (47%)	1 kg	1.	1 Hydroxy Ethylidene 1,1 Diphosphonic Acid (60%)	0.790
Development Commissioner may take appropriate action as per the decision of Norms Committee.				

Case No. B 374		M/s. Aqua Pharma Limited, Pune		
Norms Committee Meeting No.23/AM13		F.No. 01/82/0162/00672/AM 12/DES III		
Meeting Date:01.11.2012				
Adv. Lic. No. & Date				
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/68/2012-Ch. II dated 30.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg

Sodium Salt of 1, Hydroxy Ethylidene 1, 1 Diphosphonic acid (92%) (Aquacid 1052 P)	1 kg	1.	Caustic Soda Lye	0.880
		2.	1 Hydroxy Ethylidene 1,1- Diphosphonic Acid (60%)	1.33

Development Commissioner may take appropriate action as per the decision of Norms Committee.

Case No. B 375	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.23/AM13	F.No. 01/82/0162/00679/AM 12/DES III
Meeting Date:01.11.2012	
Adv. Lic. No. & Date	
Decision: It was decided to defer the case for 29.11.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No. B 375	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.23/AM13	F.No. 01/82/0162/00170/AM 12/DES III
Meeting Date:01.11.2012	
Adv. Lic. No. & Date	
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/68/2012-Ch. II dated 30.10.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:	

Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Aquacid 1054 P	1 kg	1.	Caustic Soda Lye	1.046 kg
		2.	1 Hydroxy Ethylidene 1,1-diphosphonic Acid (60%)	1.119 kg

Development Commissioner may take appropriate action as per the decision of Norms Committee.

Case No. B 375	M/s. Aqua Pharma Limited, Pune
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Case No. B 375		M/s. Aqua Pharma Limited, Pune		
Norms Committee Meeting No.23/AM13		F.No. 01/82/0162/00171/AM 12/DES III		
Meeting Date:01.11.2012				
Adv. Lic. No. & Date				
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/68/2012-Ch. II dated 30.10.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Aquacid 106 EX Diethylene Tri Amine Penta (methylene Phosphonic Acid 50%)	1 kg	1.	Diethylene Tri Amine (DETA)	0.090 kg
		2.	Phosphorous Trichloride Or Phosphorous Acid	0.620 Or 0.378
Development Commissioner may take appropriate action as per the decision of Norms Committee.				

Case No. B 375	M/s. Aqua Pharma Limited, Pune			
Norms Committee Meeting No.23/AM13	F.No. 01/82/0162/00172/AM 12/DES III			
Meeting Date:01.11.2012				
Adv. Lic. No. & Date				
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/68/2012-Ch. II dated 30.10.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Aquacid 1067 EXN Diethylene Tri Amine Methylene Phosphonic Acid Sodium Salt (53%)	1 kg	1.	Caustic Soda Lye	0.300

		2.	Diethylene Triamine (DETA)	0.085
		3	Phosphorous Trichloride Or Phosphorous Acid	0.593 Or 0.352

Development Commissioner may take appropriate action as per the decision of Norms Committee.

Case No. B 375	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.23/AM13	F.No. 01/82/0162/00173/AM 12/DES III
Meeting Date:01.11.2012	
Adv. Lic. No. & Date	

Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/68/2012-Ch. II dated 30.10.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Aquacid 1067 EX Diethylene Tri Amine Hepta Sodium Salt (32%)	1 kg	1.	Diethylene Tri Amine (DETA)	0.053 kg
		2.	Yellow Phosphorous Or Phosphorous Acid	0.083 0.190
		3.	Caustic Soda Lye	0.340

Development Commissioner may take appropriate action as per the decision of Norms Committee.

Case No. B 375	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.23/AM13	F.No. 01/82/0162/00174/AM 12/DES III
Meeting Date:01.11.2012	
Adv. Lic. No. & Date	

Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/68/2012-Ch. II dated 30.10.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is

less:

Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Aquacid 1068 EX Diethylene Tri Amine Penta (Methylene Phosphonic Acid Hepta Sodium Salt (41%))	1 kg	1.	Diethylene Triamine (DETA)	0.057
		2.	Caustic Soda Lye	0.400
		3	Phosphorous Trichloride Or Phosphorous Acid	0.403 Or 0.239

Development Commissioner may take appropriate action as per the decision of Norms Committee.

Case No. B 375	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.23/AM13	F.No. 01/82/0162/00175/AM 12/DES III
Meeting Date:01.11.2012	
Adv. Lic. No. & Date	

Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/68/2012-Ch. II dated 30.10.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Aquacid 108 EX Amino Tri Methylene Phosphonic Acid (50%)	1 kg	1.	Yellow Phosphorous Or Phosphorous Acid	0.172 Or 0.420
		2.	Ammonium Chloride	0.089

Development Commissioner may take appropriate action as per the decision of Norms Committee.

Development Commissioner may take appropriate action as per the decision of Norms Committee.

Case No. B 375	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.23/AM13	F.No. 01/82/0162/00176/AM 12/DES III
Meeting Date:01.11.2012	
Adv. Lic. No. & Date	

Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/68/2012-Ch. II dated 30.10.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Aquacid 1086 EX Amino Tri Methylene Phosphonic Acid Penta Sodium Salt (40%)	1 kg	1.	Caustic Soda Lye	0.430
		2.	Amino Tri Methylene Phosphonic Acid (50%)	0.600

Development Commissioner may take appropriate action as per the decision of Norms Committee.

Case No. B 375	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.23/AM13	F.No. 01/82/0162/00177/AM 12/DES III
Meeting Date:01.11.2012	
Adv. Lic. No. & Date	

Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/68/2012-Ch. II dated 30.10.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Aquacid 1095 EX Ethylene Diamine Tetra	1 kg	1.	Ethylene Diamine	0.0326

Diamine Tetra (Methylene Phosphonic Acid) Penta Sodium Salt (31.3%)				
		2.	Caustic Soda Lye	0.330
		3.	Phosphorous Trichloride Or Phosphorous Acid	0.332 Or 0.200

Development Commissioner may take appropriate action as per the decision of Norms Committee.

Case No. B 375	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.23/AM13	F.No. 01/82/0162/00178/AM 12/DES III
Meeting Date:01.11.2012	
Adv. Lic. No. & Date	

Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/68/2012-Ch. II dated 30.10.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Aquacid 1076 EX Hexamethylene Diamine Tetra (Methylene Phosphonic Acid) Hexa Potassium Salt (33%)	1 kg	1.	Hexamethylene Diamine (HMDA)	0.056
		2.	Phosphorous Trichloride Or Phosphorous Acid	0.265 Or 0.163

Development Commissioner may take appropriate action as per the decision of Norms Committee.

Case No. B 375	M/s. Aqua Pharma Limited, Pune			
Norms Committee Meeting No.23/AM13	F.No. 01/82/0162/00179/AM 12/DES III			
Meeting Date:01.11.2012				
Adv. Lic. No. & Date				
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/68/2012-Ch. II dated 30.10.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Aquacid 1084 EXNO Amino Tri Methylene Phosphonic Acid N-oxide Penta Potassium Salt (40%)	1 kg	1.	Amino Tri Methylene Phosphonic Acid (50%)	0.500
		2.	Caustic Potash	0.233
Development Commissioner may take appropriate action as per the decision of Norms Committee.				

Case No. B 375	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.23/AM13	F.No. 01/82/0162/00180/AM 12/DES III
Meeting Date:01.11.2012	
Adv. Lic. No. & Date	
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/68/2012-Ch. II dated 30.10.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:	

Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Aquacid 101 EX 2-Phosphonobutane-1,2,4-Tricarboxylic Acid (50%)	1 kg	1.	Maleic Anhydride Or Dimethyl Maleate	0.190 Or 0.273
		2.	Dimethyl Phosphite	0.210

		3.	Methyl Acrylate	0.1/0
Development Commissioner may take appropriate action as per the decision of Norms Committee.				

Case No. B 375	M/s. Aqua Pharma Limited, Pune			
Norms Committee Meeting No.23/AM13	F.No. 01/82/0162/00181/AM 12/DES III			
Meeting Date:01.11.2012				
Adv. Lic. No. & Date				
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/68/2012-Ch. II dated 30.10.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Aquacid 108 NS Amino Tri Methylene Phosphonic Acid (50%)	1 kg	1.	Yellow Phosphorous Or Phosphorous Acid	0.172 Or 0.420
		2.	Ammonium Chloride	0.089
Development Commissioner may take appropriate action as per the decision of Norms Committee.				

Case No. B 375	M/s. Aqua Pharma Limited, Pune			
Norms Committee Meeting No.23/AM13	F.No. 01/82/0162/00182/AM 12/DES III			
Meeting Date:01.11.2012				
Adv. Lic. No. & Date				
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/68/2012-Ch. II dated 30.10.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg

Aquacid 106 NS Diethylene Triamine Methylene Phosphonic Acid Sodium Salt (53%)	1 kg	1.	Caustic Soda Lye	0.300
		2.	Diethylene Triamine (DETA)	0.085
		3.	Phosphorous Trichloride Or Phosphorous Acid	0.593 Or 0.352

Development Commissioner may take appropriate action as per the decision of Norms Committee.

Case No. B 375	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.23/AM13	F.No. 01/82/0162/00183/AM 12/DES III
Meeting Date:01.11.2012	
Adv. Lic. No. & Date	
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/68/2012-Ch. II dated 30.10.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:	

Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Aquacid 105 NS 1 Hydroxy Ethylidene Diphosphonic Acid (50%)	1 kg	1.	1 Hydroxy Ethylidene 1,1 Diphosphonic Acid (60%)	0.835

Development Commissioner may take appropriate action as per the decision of Norms Committee.

Case No. B 375		M/s. Aqua Pharma Limited, Pune		
Norms Committee Meeting No.23/AM13		F.No. 01/82/0162/00184/AM 12/DES III		
Meeting Date:01.11.2012				
Adv. Lic. No. & Date				

Adv. Lic. No. & Date				
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/68/2012-Ch. II dated 30.10.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Aquacid 108 EXLC Amino Tri Methylene Phosphonic Acid (50%)	1 kg	1.	Yellow Phosphorous Or Phosphorous Acid	0.172 Or 0.420
		2	Ammonium Chloride	0.089
Development Commissioner may take appropriate action as per the decision of Norms Committee.				

Case No. B 375		M/s. Aqua Pharma Limited, Pune		
Norms Committee Meeting No.23/AM13		F.No. 01/82/0162/00185/AM 12/DES III		
Meeting Date:01.11.2012				
Adv. Lic. No. & Date				
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/68/2012-Ch. II dated 30.10.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Aquacid 1082 EX Amino Tri Methylene Phosphonic Acid Ammonium Salt (18%)	1 kg	1.	Amino Tri Methylene Phosphonic Acid (50%)	0.301
		2	Liquor Ammonia (25%)	0.110
Development Commissioner may take appropriate action as per the decision of Norms Committee.				

Case No. B 375	M/s. Aqua Pharma Limited, Pune			
Norms Committee Meeting No.23/AM13	F.No. 01/82/0162/00186/AM 12/DES III			
Meeting Date:01.11.2012				
Adv. Lic. No. & Date				
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/68/2012-Ch. II dated 30.10.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Aquacid 1061 EX Diethylene Tri Amine Penta (Methylene Phosphonic) Acid (15.5%)	1 kg	1.	Diethylene Tri Amine Penta (Methylene Phosphonic) Acid (50%)	0.310
Development Commissioner may take appropriate action as per the decision of Norms Committee.				

Case No. B 375	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.23/AM13	F.No. 01/82/0162/00187/AM 12/DES III
Meeting Date:01.11.2012	
Adv. Lic. No. & Date	
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/68/2012-Ch. II dated 30.10.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:	

Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Aquacid 1051 P Di-Sodium Salt of 1 Hydroxy Ethylidene Dinphosphonic	1 kg	1.	Caustic Soda Lye	0.740

Acid (92%)				
		2	1 Hydroxy Ethylidene 1,1-Diphosphonic Acid (60%)	1.362
Development Commissioner may take appropriate action as per the decision of Norms Committee.				

Case No. B 375		M/s. Aqua Pharma Limited, Pune		
Norms Committee Meeting No.23/AM13		F.No. 01/82/0162/00188/AM 12/DES III		
Meeting Date:01.11.2012				
Adv. Lic. No. & Date				
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/68/2012-Ch. II dated 30.10.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Aquacid 109 EX Ethylene Diamine Tetra Methylene Phosphonic Acid (92%)	1 kg	1.	Ethylene Diamine	0.162
		2.	Yellow Phosphorous Or Phosphorous Acid	0.335 1.00
Development Commissioner may take appropriate action as per the decision of Norms Committee.				

Case No. B 375	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.23/AM13	F.No. 01/82/0162/00189/AM 12/DES III
Meeting Date:01.11.2012	
Adv. Lic. No. & Date	
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/68/2012-Ch. II dated 30.10.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is	

less:

Export product	Export Quantit	S.No	Import items	Quantity Allowed kg/kg
Aquacid 105 EXSP 1 hydroxy Ethylidene Diphosphonic Acid (58%)	1 kg	1.	Phosphorous Acid	0.040
		2	1 Hydroxy Ethylidene 1,1 Diphosphonic Acid (60%)	0.965

Development Commissioner may take appropriate action as per the decision of Norms Committee.

Case No. B 375	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.23/AM13	F.No. 01/82/0162/00190/AM 12/DES III
Meeting Date:01.11.2012	
Adv. Lic. No. & Date	
Decision: It was decided to defer the case for 29.11.2012 for comments of Department of Chemicals and Petrochemicals.	

1	Case No.: 54/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/01402/AM11/	RLA File :09/24/040/00289/AM11/	Lic.No/Date:0910043863 08.10.2010	Defer Date:29.11.2012
	Decision : In the light of written comments received from Department of Pharmaceuticals, it was decided to put up the case on file for the approval of Director General of Foreign Trade.			

2	Case No.: 55/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/01403/AM11/	RLA File :09/24/040/00298/AM11/	Lic.No/Date:0910043877 11.10.2010	Defer Date:29.11.2012
	Decision : In the light of written comments received from Department of Pharmaceuticals, it was decided to put up the case on file for the approval of Director General of Foreign Trade.			

	Case No.: 3/31/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:23/82-ALC4/2012	Status: Case Deferred
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3			01.11.2012	
	HQ File :01/82/050/00928/AM11/	RLA File :02/24/040/00119/AM11/	Lic.No/Date:0210149202 12.10.2010	Defer Date:29.11.2012
	Decision : It was decided to remind the firm to furnish the details sought vide DC(MSME) letter dated 12.9.2012. Accordingly, the case was deferred for 29.11.2012.			

4	Case No.: 8/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00933/AM11/	RLA File :09/24/040/00290/AM11/	Lic.No/Date:0910043914 14.10.2010	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

5	Case No.: 48/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00973/AM11/	RLA File :09/24/040/00297/AM11/	Lic.No/Date:0910043978 20.10.2010	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

6	Case No.: 125/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/01324/AM11/	RLA File :22/24/040/00055/AM11/	Lic.No/Date:2210010568 25.10.2010	Defer Date:29.11.2012
	Decision : It was decided to remind the firm to furnish the following without any further delay, otherwise the case would be closed: It was decided to remind the firm to furnish the following information immediately: • Complete chemical reactions for each step showing Mol. Wt. and molar requirement of each reactant and output product. • % yield on Molar Basis for each step for manufacturing process. • Material Balance for entire process showing justification for requirement of enzymes used in the process. • Requirement & Recovery of solvents of each step of manufacturing process • Past production vis-à-vis actual consumption of raw material duly certified by Central Excise Authorities. The case was deferred for 29.11.2012.			

7	Case No.: 8/32/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00990/AM11/	RLA File :22/24/040/00050/AM11/	Lic.No/Date:2210010581 28.10.2010	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

8	Case No.:2/34/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/01008/AM11/	RLA File :34/24/040/00207/AM11/	Lic.No/Date:3410028544 09.11.2010	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

9	Case No.:30/41/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/01378/AM11/	RLA File :05/23/040/00270/AM11/	Lic.No/Date:0510280724 30.12.2010	Defer Date:29.11.2012
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/337/2011-PI(Norms) dated 14.3.2012, it was decided to call from the firm the following details: i) Complete technical details as per Appendix 33. ii) End use of the export product. iii) Complete chemical description of import items namely CMB. Accordingly the case was deferred for 29.11.2012.			

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Case No.:14/51/82-ALC4/2010	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Approved	
HQ File :01/82/050/01731/AM11/	RLA File :03/95/040/00694/AM11/	Lic.No/Date:0310609837 06.01.2011	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/518/2012-PI(Norms) dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Tamsulosin HCL SR Pellets	1 kg	1.	Tamsulosin HCL	0.0016
		2.	Kollidon 30 (Povidone USP, NF, EP, JP (PVPK-30) Polyvinylpyrro	0.1475
		3.	Starlac (Spay dried compound of maize starch USP/MF, EP & Lactose USP/NF, EP)	0.1100
		4.	Ethyl Cellulose N 10 USP (Ethyl cellulose USP/NF, EP, JP (10 CPS)	0.1380

		5.	Eudragit EPO (Basic Butylated Methacrylate Copolmer)	0.1100
		6.	<i>Eudragit L 30 D-55 (methacrylic Acid Copolymer Dispersion)</i>	<i>0.1680</i>
		7.	<i>Eudragit Rs 100 (Ammonia Methacrylate Copolymer)</i>	<i>0.1400</i>
RA may take appropriate action as per the decision of Norms Committee.				

11	Case No.:23/6/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00141/AM12/	RLA File :09/24/040/00484/AM11/	Lic.No/Date:0910045232 27.01.2011	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

12	Case No.:15/12/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00348/AM12/	RLA File :03/94/040/00052/AM12/	Lic.No/Date:0310627904 25.04.2011	Defer Date:29.11.2012
	Decision : It was decided to remind the firm to furnish the information sought by DC(MSME) vide their letter dated26.9.2012 within 15 days failing which their case would be closed. The case was deferred for 29.11.2012			

13	Case No.:6/8/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00206/AM12/	RLA File :09/24/040/00032/AM12/	Lic.No/Date:0910046590 02.05.2011	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

14	Case No.:19/8/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Rejected
	HQ File :01/82/050/00219/AM12/	RLA File :09/24/040/00071/AM12/	Lic.No/Date:0910046667 06.05.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

15	Case No.:36/12/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Rejected
	HQ File :01/82/050/00369/AM12/	RLA File :34/24/040/00016/AM12/	Lic.No/Date:3410030199 12.05.2011	Defer Date:
	Decision : The reply received from the firm has been forwarded to the Department of Pharmaceuticals. The case was deferred for 29.11.2012 for comments of			

Decision : The reply received from the firm has been forwarded to the Department of Pharmaceuticals. The case was deferred for 29.11.2012 for comments of Department of Pharmaceuticals.

16	Case No.: 20/14/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00397/AM13/	RLA File :05/24/040/00082/AM12/	Lic.No/Date:0510292925 10.06.2011	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

17	Case No.: 4/16/82-ALC4/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00462/AM12/	RLA File :07/24/040/00073/AM12/	Lic.No/Date:0710079777 13.06.2011	Defer Date:29.11.2012
	Decision : In the light of written comments received from Department of Industrial Policy and Promotion vide their note dated 1.11.2012, it was decided to call from the firm the following technical details: - Complete manufacturing process of the Export item 'Hardener for Water Based Polyurethane' using all imported and other indigenous raw material indicating loss at each stage of manufacture. - Justification for the quantity of import item i.e. 'Poly isocyanate' – 1350.00 Kgs for the manufacture of 'Hardener for Water Based Polyurethane' -1500.00 Kgs. - Quantity of production of Hardener for 'Water Based Polyurethane' vis-à-vis consumption of both imported and indigenous raw material in the past 3 years, year wise separately, duly certified by a Chartered Accountant. The case was deferred for 29.11.2012.			

18	Case No.: 47/14/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00438/AM12/	RLA File :03/94/040/00152/AM12/	Lic.No/Date:0310637790 22.06.2011	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

19	Case No.: 31/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00613/AM12/	RLA File :09/24/040/00143/AM12/	Lic.No/Date:0910047366 29.06.2011	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

	Case No.: 1/35/82-ALC4/2011	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
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20	HQ File :01/82/050/00928/AM12/	RLA File :03/95/040/00278/AM12/	Lic.No/Date:0310642739 18.07.2011	Defer Date:29.11.2012
	Decision : It was decided to remind the firm the furnish the following information within 15 days failing which the case would be closed: 1) Copy of Drug Manufacturing License alongwith list of approved items and approved composition of export product. 2) Copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 29.11..2012			

21	Case No.:28/21/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00610/AM12/	RLA File :09/24/040/00178/AM12/	Lic.No/Date:0910047796 21.07.2011	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

22	Case No.:19/20/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00581/AM12/	RLA File :04/24/040/00363/AM11/	Lic.No/Date:0410126761 03.08.2011	Defer Date:29.11.2012
	Decision : It was decided to remind the firm to furnish a copy of technical literature for conversion of 1 u to mg. The case was therefore, deferred for 29.11.2012.			

23	Case No.:14/27/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Rejected
	HQ File :01/82/050/00764/AM12/	RLA File :03/94/040/00395/AM12/	Lic.No/Date:0310646407 04.08.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

24	Case No.:13/25/82-ALC4/2011	Party Name:EMAMI LIMITED,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00680/AM12/	RLA File :02/24/040/00060/AM12/	Lic.No/Date:0210163383 05.08.2011	Defer Date:29.11.2012
	Decision : It was decided to remind the firm to furnish the information sought vide DC(MSME) letter dated 12.9.2012. Accordingly, the case was deferred for 29.11.2012.			

25	Case No.:28/26/82-ALC4/2011	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00711/AM12/	RLA File :09/24/040/00114/AM12/	Lic.No/Date:0910100410	Defer

25	HQ File :01/82/050/00/11/AM12/	RLA File :08/24/040/00114/AM12/	Lic.No/Date:0810102412 11.08.2011	Defer Date:29.11.2012
Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.				

26	Case No.:11/27/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00761/AM12/	RLA File :03/94/040/00465/AM12/	Lic.No/Date:0310650141 24.08.2011	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Chemicals and Petrochemicals.			

27	Case No.:9/27/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00759/AM12/	RLA File :03/94/040/00464/AM12/	Lic.No/Date:0310650335 25.08.2011	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Chemicals and Petrochemicals.			

28	Case No.:38/32/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00919/AM12/	RLA File :09/24/040/00239/AM12/	Lic.No/Date:0910048379 25.08.2011	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

29	Case No.:89/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/01124/AM12/	RLA File :09/24/040/00276/AM12/	Lic.No/Date:0910048679 08.09.2011	Defer Date:15.11.2012
	Decision : It was decided to give a final opportunity to the firm to appear before the Committee on 16.11.2012 failing which the case would be closed. Accordingly the case was deferred for 16.11.2012			

30	Case No.:114/42/82-ALC4/2011	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Deffered
	HQ File :01/82/050/01149/AM12/	RLA File :09/24/040/00306/AM11/	Lic.No/Date:0910049026 23.09.2011	Defer Date:29.11.2012
	Decision : It was decided to remind the firm to furnish the following information: - Complete technical details as per Appendix 33 of the proforma. - Past production vis-à-vis actual consumption of all inputs duly certified by Central Excise Authority.			

Accordingly, the case was deferred for 29.11.2012.

31	Case No.: 14/41/82-ALC4/2011	Party Name:MEDREICH LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/01015/AM12/	RLA File :07/24/040/00254/AM12/	Lic.No/Date:0710083012 04.10.2011	Defer Date:15.11.2012
	Decision : It was decided to call the firm for Personal Hearing on 16.11.2012 as desired by them. The case was therefore, deferred for 15.11.2012.			

32	Case No.: 113/42/82-ALC4/2011	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/01148/AM12/	RLA File :09/24/040/00310/AM12/	Lic.No/Date:0910049392 19.10.2011	Defer Date:29.11.2012
	Decision : It was decided to remind the firm to furnish the technical details as sought vide minutes dated 4.10.2012 immediately. Accordingly, the case was deferred for 29.11.2012.			

33	Case No.: 25/41/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/01026/AM12/	RLA File :08/24/040/00179/AM12/	Lic.No/Date:0810105257 08.11.2011	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

34	Case No.: 102/18/82-ALC4/2012		Party Name:ADCOCK INGRAM LTD,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Approved
	HQ File :01/82/050/00597/AM13/		RLA File :07/24/040/00316/AM12/	Lic.No/Date:0710083853 11.11.2011	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/459/2012-PI(Norms) dated 31.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
	Calcium Carbonate 1250 mg+Glycine 535.7 MG-CAL-SUP Tablets	1000 tablets	1.	Glycine USP/BP	Not shown in DML
			2.	Calcium Carbonate Dense BP/USP	1.25 kg

RA may take appropriate action as per the decision of Norms Committee

RA may take appropriate action as per the decision of Norms Committee.

35	Case No.:4/9/82-ALC4/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Approved																									
	HQ File :01/82/050/00249/AM13/	RLA File :17/24/040/00067/AM12/	Lic.No/Date:1710004590 15.11.2011	Defer Date:																									
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their UO No. 14010/111/2011/Ch. II dated 30.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																													
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Quantity</th><th>S.No</th><th>Import items</th><th>Quantity Allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>NC Flakes (Stearic Diethanol Amine Condensate) (Appearance Creamish Flakes)</td><td>1 kg</td><td>1.</td><td>Stearic Acid (Appearance off while flakes)</td><td>0.765 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Diethanol Amine (Colourless clear liquid)</td><td>0.191 kg</td></tr> <tr> <td></td><td></td><td>3.</td><td>Oleryl Alcohol 80/85 (Appearance liquid)</td><td>0.038 kg</td></tr> <tr> <td></td><td></td><td>4.</td><td>Ethylene Oxide (Colourless Clear Liquid)</td><td>0.073 kg</td></tr> </tbody> </table>					Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg	NC Flakes (Stearic Diethanol Amine Condensate) (Appearance Creamish Flakes)	1 kg	1.	Stearic Acid (Appearance off while flakes)	0.765 kg			2.	Diethanol Amine (Colourless clear liquid)	0.191 kg			3.	Oleryl Alcohol 80/85 (Appearance liquid)	0.038 kg			4.	Ethylene Oxide (Colourless Clear Liquid)	0.073 kg
Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg																									
NC Flakes (Stearic Diethanol Amine Condensate) (Appearance Creamish Flakes)	1 kg	1.	Stearic Acid (Appearance off while flakes)	0.765 kg																									
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		4.	Ethylene Oxide (Colourless Clear Liquid)	0.073 kg																									
RA may take appropriate action as per the decision of Norms Committee.																													

36	Case No.:70/42/82-ALC4/2011	Party Name:ORGANICA AROMATICS PVT LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/01105/AM12/	RLA File :07/24/040/00314/AM12/	Lic.No/Date:0710084171 23.11.2011	Defer Date:29.11.2012
Decision : It was decided to remind the firm to furnish the details sought vide minutes of the previous meeting within 15 days failing which the case would be closed. Accordingly, the case was deferred for 29.11.2012.				

37	Case No.:7/45/82-ALC4/2011	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/01184/AM12/	RLA File :04/24/040/00244/AM12/	Lic.No/Date:0410131205 01.12.2011	Defer Date:29.11.2012
Decision : It was decided to remind the firm to furnish information sought vide minutes of earlier meetings immediately failing which the case would be closed. Accordingly, the case was deferred for 29.11.2012.				

38	Case No.: 6/38/82-ALC4/2011	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00992/AM12/	RLA File :03/94/040/00776/AM12/	Lic.No/Date:0310669794 09.12.2011	Defer Date:29.11.2012
	Decision : It was decided to remind the firm to furnish the information sought vide minutes of earlier meeting within 15 days failing which the case would be closed. Accordingly, the case was deferred for 29.11.2012.			

39	Case No.: 23/3/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00027/AM13/	RLA File :09/24/040/00434/AM12/	Lic.No/Date:0910050371 22.12.2011	Defer Date:29.11.2012
	Decision : It was decided to remind the firm to furnish the information sought vide minutes of earlier meetings within 15 days failing which the case would be closed. Accordingly, the case was deferred for 29.11.2012.			

40	Case No.: 4/40/82-ALC4/2011	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Rejected
	HQ File :01/82/050/01000/AM12/	RLA File :31/83/040/00137/AM12/	Lic.No/Date:3110052056 22.12.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

41	Case No.: 79/4/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00159/AM13/	RLA File :05/23/040/00364/AM12/	Lic.No/Date:0510312169 22.12.2011	Defer Date:29.11.2012
	Decision : It was decided to send a copy of reply received from the firm along with the application to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 29.11.2012.			

42	Case No.: 1/47/82-ALC4/2011	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/01301/AM12/	RLA File :22/24/040/00067/AM12/	Lic.No/Date:2210012351 23.12.2011	Defer Date:29.11.2012
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and also a copy of Master Batch Formula within 15 days failing which the case would be closed. Accordingly, the case was deferred for 29.11.2012.			

43	Case No.: 2/47/82-ALC4/2011	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/01302/AM12/	RLA File :22/24/040/00066/AM12/	Lic.No/Date:2210012352 23.12.2011	Defer Date:29.11.2012

Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and also a copy of Master Batch Formula within 15 days failing which the case would be closed. Accordingly, the case was deferred for 29.11.2012.

44	Case No.: 43/21/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00673/AM13/	RLA File :09/24/040/00458/AM12/	Lic.No/Date:0910050481 29.12.2011	Defer Date:15.11.2012
	Decision : It was decided to give a final opportunity to the firm to appear before the Committee for PH on 16.11.2012. The case was deferred for 16.11.2012			

Case No.:5/45/82-ALC4/2011	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Approved
HQ File :01/82/050/01182/AM12/	RLA File :03/94/040/00755/AM12/	Lic.No/Date:0310674056 02.01.2012	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/90/2011-Ch. II dated 31.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Hamber (7-Acetyl-1,2,3,4,5,6,7,8-Octahydro 1,1,6,7=Tetramehtyl Naphthaline)	1 kg	1.	Methyl Ethyl Ketone (MEK)	0.600 kg
		2.	Myrcene	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:57/3/82-ALC4/2012	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Approved	
HQ File :01/82/050/00061/AM13/	RLA File :08/24/040/00224/AM12/	Lic.No/Date:0810107290 02.01.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their UO No. 14010/2012-Ch. II dated 30.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Para Methoxyphenyl Acetic Acid While Powder	1 kg	1	Para Cresol Clear colourless liquid	1.501 kg

	White Powder			
	RA may take appropriate action as per the decision of Norms Committee.			

47	Case No.:13/3/82-ALC4/2012	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00017/AM13/	RLA File :09/24/040/00467/AM12/	Lic.No/Date:0910050600 03.01.2012	Defer Date:29.11.2012
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33 immediately. The case was deferred for 29.11.2012.			

48	Case No.:16/29/85-ALC3/2011	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/85/050/00173/AM12/	RLA File :03/95/040/00831/AM12/	Lic.No/Date:0310674968 05.01.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

49	Case No.:69/1/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/01511/AM12/	RLA File :09/24/040/00496/AM12/	Lic.No/Date:0910050771 13.01.2012	Defer Date:15.11.2012
	Decision : It was decided to give a final opportunity to the firm to appear before the Committee for Personal Hearing on 16.11.2012 failing which their case would be closed. Accordingly, the case was deferred for 16.11.2012.			

50	Case No.:23/51/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/01416/AM12/	RLA File :22/24/040/00084/AM12/	Lic.No/Date:2210012473 25.01.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

51	Case No.:35/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00039/AM13/	RLA File :09/24/040/00532/AM12/	Lic.No/Date:0910051038 31.01.2012	Defer Date:15.11.2012
	Decision : It was decided to give a final opportunity to the firm to appear for PH before the Committee on 16.11.2012 failing which their case would be closed. Accordingly, the case was deferred for 16.11.2012			

52	Case No.:39/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00043/AM13/	RLA File :09/24/040/00528/AM12/	Lic.No/Date:0910051037	Defer

52			31.01.2012	Date:15.11.2012
Decision : It was decided to give a final opportunity to the firm to appear for PH before the Committee on 16.11.2012 failing which their case would be closed. Accordingly, the case was deferred for 16.11.2012				

53	Case No.: 56/3/82-ALC4/2012	Party Name:VINDHYA PHARMA (INDIA)PVT LTD.	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00060/AM13/	RLA File :09/24/040/00494/AM12/	Lic.No/Date:0910051044 31.01.2012	Defer Date:29.11.2012
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for thier comments. Accordingly, the case was deferred for 29.11.2012.			

54	Case No.: 5/3/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00009/AM13/	RLA File :09/24/040/00519/AM12/	Lic.No/Date:0910051057 01.02.2012	Defer Date:29.11.2012
	Decision : It was decided to remind the firm to furnish information sought vide minutes dated 4.10.2012 immediately. The case was deferred for 29.11.2012.			

55	Case No.: 28/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00032/AM13/	RLA File :09/24/040/00527/AM12/	Lic.No/Date:0910051095 02.02.2012	Defer Date:15.11.2012
	Decision : It was decided to give a final opportunity to the firm to appear for PH before the Committee on 16.11.2012 failing which their case would be closed. Accordingly, the case was deferred for 16.11.2012			

56	Case No.: 37/3/82-ALC4/2012	Party Name:ORTIN LABORATORIES LTD.	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Deffered
	HQ File :01/82/050/00041/AM13/	RLA File :09/24/040/00492/AM12/	Lic.No/Date:0910051112 03.02.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

57	Case No.: 4/3/82-ALC4/2012	Party Name:SATYA DEEPHTA PHARMACEUTICALS LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00008/AM13/	RLA File :09/24/040/00509/AM12/	Lic.No/Date:0910051114 03.02.2012	Defer Date:29.11.2012
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33 immediately. The case was, therefore, deferred for 29.11.2012.			

58	Case No.: 29/3/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:23/82-ALC4/2012	Status: Case Deferred
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		01.11.2012	
HQ File :01/82/050/00033/AM13/	RLA File :09/24/040/00521/AM12/	Lic.No/Date:0910051178 09.02.2012	Defer Date:29.11.2012
Decision : In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/454/2012-PI(Norms) dated 31.10.2012, it was decided to transfer the case to Department of Chemicals and Petrochemicals. Accordingly, the case was deferred for 29.11.2012.			

59

Case No.:30/3/82-ALC4/2012		Party Name:VIJAYASRI ORGANICS LTD		Meet No/Date:23/82-ALC4/2012 01.11.2012		Status:Case Approved	
HQ File :01/82/050/00034/AM13/		RLA File :09/24/040/00529/AM12/		Lic.No/Date:0910051204 10.02.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/433/2012-PI(Norms) dated 30.09.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg			
2-Butyl-5-Chloro-3H-Imidazole-4-Carbaldehyde (IMAL)	1 kg	1.	Valeronitrile	1.19			
		2.	Glycine	0.80			
		3.	Dimethyl Formamide (DMF)	1.16			
RA may take appropriate action as per the decision of Norms Committee.							

60	Case No.:40/1/82-ALC4/2012	Party Name:MEDREICH LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/01482/AM12/	RLA File :07/24/040/00455/AM12/	Lic.No/Date:0710086215 10.02.2012	Defer Date:15.11.2012
	Decision :It was decided to call the firm for PH on 16.11.2012 as requested by them. Accordingly, the case was deferred for 16.11.2012.			

61	Case No.: 43/3/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00047/AM13/	RLA File :22/24/040/00087/AM12/	Lic.No/Date:2210012518 10.02.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

62	Case No.:18/8/82-ALC4/2012		Party Name:SYMBIOTEC PHARMALAB LTD.,		Meet No/Date:23/82-ALC4/2012 01.11.2012		Status:Case Deferred	
	HQ File :01/82/050/00210/AM13/		RLA File :56/24/040/00001/AM12/		Lic.No/Date:5610000024		Defer	

			13.02.2012	Date:29.11.2012
Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.				

63

Case No.:26/3/82-ALC4/2012	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Approved	
HQ File :01/82/050/00030/AM13/	RLA File :09/24/040/00559/AM12/	Lic.No/Date:0910051239 13.02.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/433/2012-PI(Norms) dated 30.09.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
2-Butyl-5-Chloro-3H-Imidazole-4-Carbaldehyde (IMAL)	1 kg	1.	Valeronitrile	1.19
		2.	Glycine	0.80
		3.	Dimethyl Formamide (DMF)	1.16
		4.	Phosphorous Oxy Chloride	
RA may take appropriate action as per the decision of Norms Committee.				

64	Case No.:55/4/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00135/AM13/	RLA File :03/95/040/00886/AM12/	Lic.No/Date:0310681867 14.02.2012	Defer Date:29.11.2012
	Decision :It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

65	Case No.:49/1/82-ALC4/2012	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/01491/AM12/	RLA File :03/94/040/00757/AM12/	Lic.No/Date:0310682083 15.02.2012	Defer Date:29.11.2012
	Decision :It was decided to transfer the case to Department of Pharmaceuticals. The case was deferred for 29.11.2012 for comments of Department of Pharmaceuticals.			

66	Case No.:73/4/82-ALC4/2012		Party Name:DIVIS LABORATORIES LTD.,		Meet No/Date:23/82-ALC4/2012 01.11.2012		Status:Case Approved
	HQ File :01/82/050/00153/AM13/		RLA File :09/24/040/00552/AM12/		Lic.No/Date:0910051394 22.02.2012		Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/453/2012-PI(Norms) dated 17.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Iopamidol	1 kg	1.	Dimethyl Formamide	0.710
		2.	N,N Dimethyl Acetamide	1.273
		3.	Methanol	2.92
		4.	Isopropyl Alcohol	7.39
		5.	Atipa Di Chloride	1.273
		6.	2-Acetoxy Propionyl Chloride	0.44

RA may take appropriate action as per the decision of Norms Committee.

67	Case No.:20/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00100/AM13/	RLA File :03/94/040/01027/AM12/	Lic.No/Date:0310683207 23.02.2012	Defer Date:29.11.2012
	Decision : It was decided to remind the firm to furnish information sought vide minutes dated 4.10.2012. The case was deferred for 29.11.2012.			

68	Case No.:27/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00107/AM13/	RLA File :03/94/040/01049/AM12/	Lic.No/Date:0310683243 24.02.2012	Defer Date:29.11.2012
	Decision : It was decided to remind the firm to furnish information sought vide minutes dated 4.10.2012. Accordingly, the case was deferred for 29.11.2012.			

69	Case No.:63/4/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00143/AM13/	RLA File :09/24/040/00553/AM12/	Lic.No/Date:0910051453 27.02.2012	Defer Date: 29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

70	Case No.:66/4/82-ALC4/2012	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00146/AM13/	RLA File :07/24/040/00479/AM12/	Lic.No/Date:0710086622 28.02.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

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Case No.:69/3/82-ALC4/2012	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Approved
HQ File :01/82/050/00073/AM13/	RLA File :52/24/040/00047/AM12/	Lic.No/Date:5210037956 28.02.2012	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/45/2010-Ch. II dated 4.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
2- Carbetoxamino-5-Naphthol-7-Sulfonic Acid	1 kg	1.	J Acid	0.904 kg
		2.	Ethyl Chloro Formate	0.530

RA may take appropriate action as per the decision of Norms Committee.

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Case No.: 83/4/82-ALC4/2012	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Approved	
HQ File :01/82/050/00163/AM13/	RLA File :07/24/040/00477/AM12/	Lic.No/Date:0710086624 28.02.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/455/2012-PI(Norms) dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less on pro-rata basis:				
Export product	Export Quantity	S.No	Import items	Quantity Allowed
Amikacin Sulphate Injection USP 250 MG/ML, 2 ml vial	1000 nos.	1.	Amikacin Sulphate USP/BP	366.98 gm
RA may take appropriate action as per the decision of Norms Committee.				

73	Case No.:21/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00101/AM13/	RLA File :03/94/040/01059/AM12/	Lic.No/Date:0310684071 29.02.2012	Defer Date:29.11.2012
	Decision : It was decided to remind the firm to furnish the information sought vide minutes dated 4.10.2012. Accordingly, the case was deferred for 29.11.2012.			

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74	Case No.: 22/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00102/AM13/	RLA File :03/94/040/01067/AM12/	Lic.No/Date:0310684092 29.02.2012	Defer Date: 29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

75	Case No.: 31/3/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00035/AM13/	RLA File :03/94/040/01052/AM12/	Lic.No/Date:0310684086 29.02.2012	Defer Date:29.11.2012
	Decision : It was decided to remind the firm to furnish the information sought vide minutes dated 4.10.2012. Accordingly, the case was deferred for 29.11.2012.			

76	Case No.: 32/3/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00036/AM13/	RLA File :03/94/040/01066/AM12/	Lic.No/Date:0310684076 29.02.2012	Defer Date:29.11.2012
	Decision : It was decided to remind the firm to furnish the information sought vide minutes dated 4.10.2012. Accordingly, the case was deferred for 29.11.2012.			

77	Case No.: 24/4/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00104/AM13/	RLA File :03/94/040/01071/AM12/	Lic.No/Date:0310684364 01.03.2012	Defer Date:29.11.2012
	Decision : It was decided to remind the firm to furnish the details sought by DC(MSME) vide thier letter dated 12.9.2012. Accordingly, the case was deferred for 29.11.2012.			

78	Case No.: 19/3/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00023/AM13/	RLA File :03/94/040/01095/AM12/	Lic.No/Date:0310684494 02.03.2012	Defer Date:29.11.2012
	Decision : It was decided to remind the firm to furnish the information sought vide minutes dated 4.10.2012. Accordingly, the case was deferred for 29.11.2012.			

79	Case No.: 19/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00099/AM13/	RLA File :03/94/040/01081/AM12/	Lic.No/Date:0310684500 02.03.2012	Defer Date:29.11.2012

Decision :It was decided to remind the firm to furnish the information sought vide minutes dated 4.10.2012. Accordingly, the case was deferred for 29.11.2012.

80	Case No.:23/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00103/AM13/	RLA File :03/94/040/01085/AM12/	Lic.No/Date:0310684507 02.03.2012	Defer Date:29.11.2012
	Decision : It was decided to remind the firm to furnish the information sought vide minutes dated 4.10.2012. Accordingly, the case was deferred for 29.11.2012.			

81	Case No.:25/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00105/AM13/	RLA File :03/94/040/01078/AM12/	Lic.No/Date:0310684488 02.03.2012	Defer Date:29.11.2012
	Decision : It was decided to remind the firm to furnish the information sought vide minutes dated 4.10.2012. Accordingly, the case was deferred for 29.11.2012.			

82	Case No.:74/4/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00154/AM13/	RLA File :09/24/040/00597/AM12/	Lic.No/Date:0910051589 02.03.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

83	Case No.:16/11/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00283/AM13/	RLA File :09/24/040/00609/AM12/	Lic.No/Date:0910051695 12.03.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

84	Case No.:2/4/82-ALC4/2012			Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Approved
	HQ File :01/82/050/00082/AM13/			RLA File :07/24/040/00512/AM12/	Lic.No/Date:0710087004 15.03.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2011-Ch. II dated 28.5.2012, it was decided to ratify norms under Para 4.7of HBP v1 as per details given below or as applied by the firm, whichever is lower:					
Export product		Export	S.No	Import items	Quantity Allowed	

	Quantity			kg/kg
Magnesium Lactate Gluconate	1 kg	1.	Glucono Delta Lactone	0.755 kg
Cobalt Gluconate	1 kg	1.	Glucono Delta Lactone	1.036 kg
Zinc Gluconate	1 kg	1.	Glucono Delta Lactone	0.945 kg
Magnesium Gluconate	1 kg	1.	Glucono Delta Lactone	0.945 kg
Potassium Gluconate	1 kg	1.	Glucono Delta Lactone	0.930 kg
Ferrous Gluconate	1 kg	1.	Glucono Delta Lactone	0.887 kg
Manganese Gluconate	1 kg	1	Glucono Delta Lactone	0.945 kg
Calcium Magnesium Lactate Gluconate	1 kg	1	Glucono Delta Lactone	0.831 kg
RA may take appropriate action as per the decision of Norms Committee.				

85	Case No.:21/8/82-ALC4/2012	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00213/AM13/	RLA File :34/24/040/00289/AM12/	Lic.No/Date:3410033599 19.03.2012	Defer Date:29.11.2012
Decision : It was decided to defer the case for 29.11.2012 for comment of Department of Pharmaceuticals.				

86	Case No.:17/11/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00284/AM13/	RLA File :09/24/040/00646/AM12/	Lic.No/Date:0910051917 28.03.2012	Defer Date:15.11.2012
Decision : It was decided to give a last opportunity to the firm to appear before Committee for PH on 16.11.2012 failing which the case would be closed. Accordingly, the case was deferred for 16.11.2012				

87	Case No.:27/16/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00463/AM13/	RLA File :09/24/040/00671/AM12/	Lic.No/Date:0910052024 30.03.2012	Defer Date:15.11.2012
Decision : It was decided to give a last opportunity to the firm to appear before Committee for PH on 16.11.2012 failing which the case would be closed. Accordingly, the case was deferred for 16.11.2012				

88	Case No.: 36/11/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00303/AM13/	RLA File :07/24/040/00004/AM13/	Lic.No/Date:0710087698 16.04.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

89	Case No.: 18/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00513/AM13/	RLA File :09/24/040/00034/AM13/	Lic.No/Date:0910052325 25.04.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

90	Case No.: 9/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00504/AM13/	RLA File :09/24/040/00032/AM13/	Lic.No/Date:0910052326 25.04.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

91	Case No.: 23/16/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00459/AM13/	RLA File :09/24/040/00043/AM13/	Lic.No/Date:0910052448 02.05.2012	Defer Date:15.11.2012
	Decision : It was decided to give a last opportunity to the firm to appear before Committee for PH on 16.11.2012 failing which the case would be closed. Accordingly, the case was deferred for 16.11.2012			

92	Case No.: 26/11/82-ALC4/2012	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00293/AM13/	RLA File :34/24/040/00025/AM13/	Lic.No/Date:3410034071 08.05.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

93	Case No.: 17/18/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00512/AM13/	RLA File :09/24/040/00047/AM13/	Lic.No/Date:0910052581 10.05.2012	Defer Date:15.11.2012
	Decision : It was decided to give a last opportunity to the firm to appear before Committee for PH on 16.11.2012 failing which the case would be closed. Accordingly, the case was deferred for 16.11.2012			

94	Case No.: 16/18/82-ALC4/2012	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00511/AM13/	RLA File :09/24/040/00074/AM13/	Lic.No/Date:0910052614 15.05.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Chemicals and Petrochemicals.			

95	Case No.: 5/9/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/83/050/00179/AM13/	RLA File :03/95/040/00088/AM13/	Lic.No/Date:0310695328 18.05.2012	Defer Date:29.11.2012
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and Master Batch Formula. Accordingly, the case was deferred for 29.11.2012			

96	Case No.: 21/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00516/AM13/	RLA File :09/24/040/00095/AM13/	Lic.No/Date:0910052779 25.05.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

97	Case No.: 23/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00518/AM13/	RLA File :09/24/040/00116/AM13/	Lic.No/Date:0910052859 01.06.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

98	Case No.: 24/18/82-ALC4/2012	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00519/AM13/	RLA File :09/24/040/00111/AM13/	Lic.No/Date:0910052860 01.06.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

99	Case No.: 19/14/82-ALC4/2012	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00396/AM13/	RLA File :09/24/040/00101/AM13/	Lic.No/Date:0910052939 08.06.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

100	Case No.:84/18/82-ALC4/2012	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00579/AM13/	RLA File :07/24/040/00108/AM13/	Lic.No/Date:0710088798 13.06.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Biotechnology.			

101	Case No.:13/18/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00508/AM13/	RLA File :09/24/040/00132/AM13/	Lic.No/Date:0910053043 14.06.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

102	Case No.:2/23/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00802/AM13/	RLA File :22/24/040/00012/AM13/	Lic.No/Date:2210013015 14.06.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

103	Case No.:87/18/82-ALC4/2012	Party Name:BILCARE LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00582/AM13/	RLA File :31/83/040/00051/AM13/	Lic.No/Date:3110054688 15.06.2012	Defer Date:29.11.2012
	Decision : It was decided to examine the case on file. Accordingly, case was deferred for 29.11.2012.			

104	Case No.:14/18/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00509/AM13/	RLA File :09/24/040/00604/AM12/	Lic.No/Date:0910053078 18.06.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

105	Case No.:40/18/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00535/AM13/	RLA File :09/24/040/00399/AM12/	Lic.No/Date:0910053076 18.06.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

106	Case No.: 44/18/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00539/AM13/	RLA File :09/24/040/00666/AM12/	Lic.No/Date:0910053075 18.06.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

107	Case No.: 86/18/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00581/AM13/	RLA File :07/24/040/00115/AM13/	Lic.No/Date:0710089034 19.06.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

108	Case No.: 50/18/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00545/AM13/	RLA File :34/24/040/00072/AM13/	Lic.No/Date:3410034467 22.06.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

109	Case No.: 4/18/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00499/AM13/	RLA File :09/24/040/00110/AM13/	Lic.No/Date:0910053114 25.06.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

110	Case No.: 108/18/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00603/AM13/	RLA File :05/23/040/00471/AM12/	Lic.No/Date:0510328338 27.06.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

111	Case No.: 111/18/82-ALC4/2012	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00606/AM13/	RLA File :05/23/040/00075/AM13/	Lic.No/Date:0510328346 27.06.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

	Case No.: 20/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:23/82-ALC4/2012	Status: Case Deferred
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112			01.11.2012	
	HQ File :01/82/050/00515/AM13/	RLA File :09/24/040/00146/AM13/	Lic.No/Date:0910053163 03.07.2012	Defer Date:29.11.2012
Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.				

113	Case No.:32/18/82-ALC4/2012	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00527/AM13/	RLA File :02/24/040/00060/AM13/	Lic.No/Date:0210179279 03.07.2012	Defer Date:01.11.2012
Decision : It was decided to remind the firm to furnish the information sought vide minutes dated 4.10.2012. Accordingly, case was deferred for 29.11.2012.				

114	Case No.:45/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00540/AM13/	RLA File :09/24/040/00152/AM13/	Lic.No/Date:0910053161 03.07.2012	Defer Date:29.11.2012
Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.				

115	Case No.:74/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00569/AM13/	RLA File :09/24/040/00147/AM13/	Lic.No/Date:0910053162 03.07.2012	Defer Date:29.11.2012
Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.				

116	Case No.:78/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Approved															
	HQ File :01/82/050/00573/AM13/	RLA File :09/24/040/00145/AM13/	Lic.No/Date:0910053160 03.07.2012	Defer Date:															
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/492/2012-PI(Norms) dated 17.10.2012, it was decided to ratify norms under Para 4.7of HBP v1 as per details given below or as applied by the firm, whichever is less:																			
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Quantity</th><th>S.No</th><th>Import items</th><th>Quantity Allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>Gefitinib</td><td>1 kg</td><td>1.</td><td>3-Hydroxy-4-methoxy benzoic acid</td><td>0.892</td></tr> <tr> <td></td><td></td><td>2.</td><td>3-Chloro-4-fluoro aniline</td><td>0.463</td></tr> </tbody> </table>					Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg	Gefitinib	1 kg	1.	3-Hydroxy-4-methoxy benzoic acid	0.892			2.	3-Chloro-4-fluoro aniline	0.463
Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg															
Gefitinib	1 kg	1.	3-Hydroxy-4-methoxy benzoic acid	0.892															
		2.	3-Chloro-4-fluoro aniline	0.463															
RA may take appropriate action as per the decision of Norms Committee.																			

117	Case No.: 31/18/82-ALC4/2012	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00526/AM13/	RLA File :09/24/040/00143/AM13/	Lic.No/Date:0910053188 04.07.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

118	Case No.: 28/18/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00523/AM13/	RLA File :09/24/040/00165/AM13/	Lic.No/Date:0910053195 05.07.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

119	Case No.: 15/18/82-ALC4/2012	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00510/AM13/	RLA File :08/24/040/00112/AM13/	Lic.No/Date:0810113196 09.07.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

120	Case No.: 68/18/82-ALC4/2012	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00563/AM13/	RLA File :09/24/040/00148/AM13/	Lic.No/Date:0910053214 09.07.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

121	Case No.: 79/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00574/AM13/	RLA File :22/24/040/00016/AM13/	Lic.No/Date:2210013078 09.07.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

122	Case No.: 81/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00576/AM13/	RLA File :22/24/040/00015/AM13/	Lic.No/Date:2210013077 09.07.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

	Case No.: 50/18/82-ALC4/2012	Party Name:SM CHEMICALS	Meet No/Date:23/82-ALC4/2012	Status: Case Deferred
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123

Case No.:59/18/82-ALC4/2012	Party Name:S.M. CHEMICALS	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Approved	
HQ File :01/82/050/00554/AM13/	RLA File :03/95/040/00234/AM13/	Lic.No/Date:0310701391 10.07.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/64/2010/Ch. II dated 26.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
2 Ethylhexyl Diphenyl Phosphite (2 EHDP)	1 kg	1.	Phenol	0.604
		2.	White/Yellow Phosphorous	0.0966
		3.	2 Ethylhexanol	0.386
RA may take appropriate action as per the decision of Norms Committee.				

124	Case No.:60/18/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Deffered
	HQ File :01/82/050/00555/AM13/	RLA File :03/95/040/00225/AM13/	Lic.No/Date:0310701398 10.07.2012	Defer Date:29.11.2012
	Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula for the export product duly certified by the Quality Control/Production Incharge of the company. Accordingly the case was deferred for 29.11.2012.			

125	Case No.:61/18/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00556/AM13/	RLA File :03/95/040/00226/AM13/	Lic.No/Date:0310701402 10.07.2012	Defer Date:29.11.2012
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and also Master Batch Formula. Accordingly, the case was deferred for 29.11.2012.			

126	Case No.:62/18/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00557/AM13/	RLA File :03/95/040/00227/AM13/	Lic.No/Date:0310701405 10.07.2012	Defer Date:29.11.2012
	Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula for the export product duly certified by the Quality Control/Production Incharge of the company. Accordingly the case was deferred for 29.11.2012.			

127	Case No.:82/18/82-ALC4/2012		Party Name:KUDOS CHEMIE LTD.,		Meet No/Date:23/82-ALC4/2012 01.11.2012		Status:Case Deferred
	HQ File :01/82/050/00577/AM13/		RLA File :22/24/040/00017/AM13/		Lic.No/Date:2210013080		Defer

			10.07.2012	Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

128	Case No.:85/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00580/AM13/	RLA File :22/24/040/00018/AM13/	Lic.No/Date:2210013079 10.07.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

129	Case No.:103/18/82-ALC4/2012	Party Name:BALAJI AMINES LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00598/AM13/	RLA File :31/83/040/00071/AM13/	Lic.No/Date:3110054954 11.07.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Chemicals and Petrochemicals.			

130	Case No.:7/18/82-ALC4/2012	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00502/AM13/	RLA File :13/24/040/00020/AM13/	Lic.No/Date:1310040327 11.07.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Chemicals and Petrochemicals.			

131	Case No.:8/18/82-ALC4/2012	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00503/AM13/	RLA File :13/24/040/00022/AM13/	Lic.No/Date:1310040329 11.07.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Chemicals and Petrochemicals.			

132	Case No.:91/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00586/AM13/	RLA File :22/24/040/00020/AM13/	Lic.No/Date:2210013092 12.07.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

133	Case No.:22/14/82-ALC4/2012	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00399/AM13/	RLA File :31/83/040/00070/AM13/	Lic.No/Date:3110054967 13.07.2012	Defer Date: 29.11.2012

Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.

134	Case No.: 104/18/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00599/AM13/	RLA File :22/24/040/00014/AM13/	Lic.No/Date:2210013107 17.07.2012	Defer Date:29.11.2012
Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.				

135	Case No.: 26/18/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00521/AM13/	RLA File :09/24/040/00200/AM13/	Lic.No/Date:0910053258 17.07.2012	Defer Date: 13.12.2012
Decision : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.				

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Case No.: 27/18/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Approved
HQ File :01/82/050/00522/AM13/	RLA File :09/24/040/00191/AM13/	Lic.No/Date:0910053259 17.07.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/507/2012-PI(Norms) dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dextromethorphan Base	1 kg	1.	N-Formal Octabase	1.35
		2.	Phosphorous Pentoxide	1.30
		3.	Methanol	2.033

RA may take appropriate action as per the decision of Norms Committee.

137	Case No.: 30/18/82-ALC4/2012	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Approved										
	HQ File :01/82/050/00525/AM13/	RLA File :03/95/040/00114/AM13/	Lic.No/Date:0310702082 17.07.2012	Defer Date:										
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 15022/22/2012-Ch. II dated 1.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Tris Tri Decyl Phsophite</td><td>1 kg</td><td>1.</td><td>Yellow Phosphorous</td><td>0.069 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Tris Tri Decyl Phsophite	1 kg	1.	Yellow Phosphorous	0.069 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Tris Tri Decyl Phsophite	1 kg	1.	Yellow Phosphorous	0.069 kg										

		2.	Methanol	0.215 kg
		3.	Iso Tri Decyl Alcohol (Tri Decyl Alcohol)	0.975 kg

RA may take appropriate action as per the decision of Norms Committee.

138	Case No.: 5/18/82-ALC4/2012	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00500/AM13/	RLA File :08/24/040/00122/AM13/	Lic.No/Date:0810113430 17.07.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

139	Case No.: 51/18/82-ALC4/2012	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00546/AM13/	RLA File :04/24/040/00074/AM13/	Lic.No/Date:0410138168 17.07.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

140	Case No.: 53/18/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00548/AM13/	RLA File :03/94/040/00304/AM13/	Lic.No/Date:0310702050 17.07.2012	Defer Date:29.11.2012
	Decision : This case has been transferred to Department of Pharmaceuticals. It was decided to send a copy of application to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 29.11.2012.			

141	Case No.: 98/18/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00593/AM13/	RLA File :22/21/040/00063/AM13/	Lic.No/Date:2210013106 17.07.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

142	Case No.: 41/18/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00536/AM13/	RLA File :08/24/040/00131/AM13/	Lic.No/Date:0810113485 18.07.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

143	Case No.: 47/18/82-ALC4/2012	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00540/AM13/	RLA File :24/24/040/00103/AM13/	Lic.No/Date:2410024667	Defer

143	HQ File :01/82/050/00542/AM13/	RLA File :34/24/040/00105/AM13/	Lic.No/Date:341005466 / 18.07.2012	Defer Date:29.11.2012
Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.				

144

Case No.:56/21/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Approved	
HQ File :01/82/050/00686/AM13/	RLA File :09/24/040/00187/AM13/	Lic.No/Date:0910053277 18.07.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 19/82 dated 9.8.2006, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Compresso Cotrim 90 (Sulfamethoxazole and Trimethoprim Granules DC)	1 kg	1.	Sulfamethoxazole	0.750 kg
		2.	Trimethoprim	0.150 kg
		3.	Pregelatinised starch	0.043 kg
		4.	Croscarmellose sodium	0.040 kg
		5.	Povidone K 30	0.006 kg
		6.	Sodium Lauryl Sulfate	0.001 kg
		7.	Stearic Acid	0.010 kg
RA may take appropriate action as per the decision of Norms Committee.				

145	Case No.:70/18/82-ALC4/2012	Party Name:INGA LABORATORIES PVT LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00565/AM13/	RLA File :03/94/040/00284/AM13/	Lic.No/Date:0310702227 18.07.2012	Defer Date:29.11.2012
Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.				

146	Case No.:23/21/82-ALC4/2012	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00653/AM13/	RLA File :09/24/040/00155/AM13/	Lic.No/Date:0910053315 20.07.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

147	Case No.:31/21/82-ALC4/2012	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00661/AM13/	RLA File :09/24/040/00171/AM13/	Lic.No/Date:0910053316 20.07.2012	Defer Date:29.11.2012

			20.07.2012	Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			
148	Case No.: 35/18/82-ALC4/2012	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00530/AM13/	RLA File :08/24/040/00128/AM13/	Lic.No/Date:0810113566 20.07.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			
149	Case No.: 61/21/82-ALC4/2012	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00691/AM13/	RLA File :09/24/040/00184/AM13/	Lic.No/Date:0910053311 20.07.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			
150	Case No.: 97/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00592/AM13/	RLA File :22/24/040/00022/AM13/	Lic.No/Date:2210013115 20.07.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			
151	Case No.: 99/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00594/AM13/	RLA File :22/24/040/00023/AM13/	Lic.No/Date:2210013116 20.07.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			
152	Case No.: 48/18/82-ALC4/2012	Party Name:RONAK CHEMICALS	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00543/AM13/	RLA File :34/24/040/00109/AM13/	Lic.No/Date:3410034708 23.07.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Chemicals and Petrochemicals.			
153	Case No.: 1/15/82-ALC4/2012	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00436/AM13/	RLA File :31/83/040/00067/AM13/	Lic.No/Date:3110055076 24.07.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

Decision :It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.

154	Case No.: 58/21/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00688/AM13/	RLA File :09/24/040/00166/AM13/	Lic.No/Date:0910053338 24.07.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

155	Case No.: 59/21/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00689/AM13/	RLA File :09/24/040/00201/AM13/	Lic.No/Date:0910053339 24.07.2012	Defer Date: 29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

156	Case No.: 101/18/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00596/AM13/	RLA File :22/24/040/00025/AM13/	Lic.No/Date:2210013124 25.07.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

157	Case No.: 11/21/82-ALC4/2012	Party Name:ANUH PHARMA LTD.	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00641/AM13/	RLA File :03/94/040/00293/AM13/	Lic.No/Date:0310703076 25.07.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

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Case No.: 13/21/82-ALC4/2012	Party Name:SUNSHIELD CHEMICALS LTD.		Meet No/Date:23/82-ALC4/2012 01.11.2012		Status: Case Approved
HQ File :01/82/050/00643/AM13/	RLA File :03/95/040/00035/AM13/		Lic.No/Date:0310703114 25.07.2012		Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/107/2012-Ch. II dated 29.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
SDPA (Styrenated Di-Phenylamine)	1 kg	1.	Di-Phenylamine	0.547 kg	

RA may take appropriate action as per the decision of Norms Committee.

159	Case No.:14/21/82-ALC4/2012	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00644/AM13/	RLA File :03/95/040/00259/AM13/	Lic.No/Date:0310703111 25.07.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

160	Case No.:27/21/82-ALC4/2012	Party Name:STELLENCE PHARMSCIENCE PVT LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00657/AM13/	RLA File :07/24/040/00183/AM13/	Lic.No/Date:0710089972 31.07.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

161	Case No.:55/21/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00685/AM13/	RLA File :09/24/040/00203/AM13/	Lic.No/Date:0910053388 31.07.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

162	Case No.:68/21/82-ALC4/2012	Party Name:R L FINE CHEM	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Approved
	HQ File :01/82/050/00698/AM13/	RLA File :07/24/040/00184/AM13/	Lic.No/Date:0710089982 31.07.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 40/82 dated 14.2.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm whichever is less:			
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clomipramine Hcl	1 Kg.	1.	1 Bromo 3 Chloro Propane	0.85 kg
		2.	3 Chloro Iminodibenzyl	0.91 kg
RA may take appropriate action as per the decision of Norms Committee.				

163	Case No.:100/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00595/AM13/	RLA File :22/24/040/00026/AM13/	Lic.No/Date:2210013133 01.08.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

164	Case No.:12/21/82-ALC4/2012	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00642/AM13/	RLA File :03/95/040/00313/AM13/	Lic.No/Date:0310703725 01.08.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

165

Case No.:16/21/82-ALC4/2012	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Approved	
HQ File :01/82/050/00646/AM13/	RLA File :03/95/040/00275/AM13/	Lic.No/Date:0310703979 03.08.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/117/2011-Ch. II dated 29.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-Bromo Iso Butyric Iso Propyl Ester (2- Bromo Isobutyrate Isopropyl/Iso propyl 2-Bromo Isobutyrate)	1 kg	1.	Iso Butyric Acid	0.701 kg
		2.	Liquid Bromine	1.276 kg
		3.	Iso Propanol	1.078 kg
RA may take appropriate action as per the decision of Norms Committee.				

166	Case No.:17/21/82-ALC4/2012	Party Name:LUPIN LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00647/AM13/	RLA File :03/95/040/00304/AM13/	Lic.No/Date:0310704078 03.08.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

167	Case No.:18/21/82-ALC4/2012	Party Name:LUPIN LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00648/AM13/	RLA File :03/95/040/00303/AM13/	Lic.No/Date:0310704080 03.08.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

168	Case No.:35/21/82-ALC4/2012	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00665/AM13/	RLA File :07/24/040/00177/AM13/	Lic.No/Date:0710090045 03.08.2012	Defer Date:29.11.2012

Decision :It was decided to defer the case for 29.11.2012 for comments of Department of Chemicals and Petrochemicals.

169	Case No.: 48/21/82-ALC4/2012	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00678/AM13/	RLA File :34/24/040/00118/AM13/	Lic.No/Date:3410034784 03.08.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

170	Case No.: 63/21/82-ALC4/2012	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00693/AM13/	RLA File :09/24/040/00227/AM13/	Lic.No/Date:0910053422 03.08.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

171	Case No.: 19/21/82-ALC4/2012	Party Name:LUPIN LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00649/AM13/	RLA File :03/95/040/00305/AM13/	Lic.No/Date:0310704227 06.08.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

172

Case No.:9/21/82-ALC4/2012	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Approved	
HQ File :01/82/050/00639/AM13/	RLA File :03/94/040/00319/AM13/	Lic.No/Date:0310704095 06.08.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/447/2012-PI(Norms) dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Telmisartan	1 kg	1	2n-propyl-4-methyl-6-(1-methyl benzimidazole-2-yl) benzimidazole	0.82
		2.	4-Methyl-2biphenylcarboxylic Acid Methyl Ester	0.65
		3.	Acetone	0.46
		4.	Ethylene Dichloride	1.69
		5.	Methanol	0.43
		6.	Methylene Chloride	2.96
		7.	Methyl Isobutyl Ketone	0.72
		8.	N-Bromo Succinimide	0.56
RA may take appropriate action as per the decision of Norms Committee.				

173	Case No.:28/21/82-ALC4/2012	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Approved																			
	HQ File :01/82/050/00658/AM13/	RLA File :07/24/040/00142/AM13/	Lic.No/Date:0710090154 09.08.2012	Defer Date:																			
	Decision : In the light of earlier decision taken in meeting no. 36 dated 7.12.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Calcium Gluconate-Injectable Grade USP</td><td>1 kg</td><td>1.</td><td>Calcium Gluconate (Oral Grade)</td><td>1.09 kg</td></tr> <tr> <td>Calcium Boro Gluconate</td><td>1 kg.</td><td>1.</td><td>Calcium Gluconate (Oral Grade)</td><td>0.946 kg</td></tr> <tr> <td>Calcium Glubionate</td><td>1 kg.</td><td>1.</td><td>Calcium Gluconate (Oral Grade)</td><td>0.430 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Calcium Gluconate-Injectable Grade USP	1 kg	1.	Calcium Gluconate (Oral Grade)	1.09 kg	Calcium Boro Gluconate	1 kg.	1.	Calcium Gluconate (Oral Grade)	0.946 kg	Calcium Glubionate	1 kg.	1.	Calcium Gluconate (Oral Grade)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																			
Calcium Gluconate-Injectable Grade USP	1 kg	1.	Calcium Gluconate (Oral Grade)	1.09 kg																			
Calcium Boro Gluconate	1 kg.	1.	Calcium Gluconate (Oral Grade)	0.946 kg																			
Calcium Glubionate	1 kg.	1.	Calcium Gluconate (Oral Grade)	0.430 kg																			

174	Case No.:29/21/82-ALC4/2012	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00659/AM13/	RLA File :07/24/040/00143/AM13/	Lic.No/Date:0710090155 09.08.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Chemicals and Petrochemicals.			

175	Case No.:26/22/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00729/AM13/	RLA File :09/24/040/00243/AM13/	Lic.No/Date:0910053480 10.08.2012	Defer Date:15.11.2012
	Decision : It was decided to give a last opportunity to the firm to appear before the Committee for PH on 16.11.2012. The case was therefore, deferred for 16.11.2012.			

176	Case No.:3/18/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00498/AM13/	RLA File :05/24/040/00185/AM13/	Lic.No/Date:0510331907 14.08.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

177	Case No.:65/21/82-ALC4/2012	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00695/AM13/	RLA File :09/24/040/00239/AM13/	Lic.No/Date:0910053490 14.08.2012	Defer Date:29.11.2012
	Decision : It was decided to remind the firm to furnish the details in Annexure 33. Accordingly, the case was deferred for 29.11.2012.			

178	Case No.: 70/21/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00700/AM13/	RLA File :22/24/040/00028/AM13/	Lic.No/Date:2210013172 14.08.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

179	Case No.: 37/21/82-ALC4/2012	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00667/AM13/	RLA File :34/24/040/00127/AM13/	Lic.No/Date:3410034859 16.08.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

180	Case No.: 32/21/82-ALC4/2012	Party Name:BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00662/AM13/	RLA File :08/24/040/00137/AM13/	Lic.No/Date:0810114338 17.08.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

181	Case No.: 40/21/82-ALC4/2012	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00670/AM13/	RLA File :03/95/040/00254/AM13/	Lic.No/Date:0310705409 17.08.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

182	Case No.: 41/21/82-ALC4/2012	Party Name:MEDLEY PHARMACEUTICALS LIMITED	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00671/AM13/	RLA File :03/95/040/00273/AM13/	Lic.No/Date:0310705411 17.08.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

183	Case No.: 62/21/82-ALC4/2012	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00692/AM13/	RLA File :09/24/040/00204/AM13/	Lic.No/Date:0910053534 17.08.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

	Case No.: 64/21/82-ALC4/2012	Party Name:ECOLOGIC CHEMICALS LIMITED	Meet No/Date:23/82-ALC4/2012	Status: Case Deferred
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184			01.11.2012	
	HQ File :01/82/050/00694/AM13/	RLA File :09/24/040/00199/AM13/	Lic.No/Date:0910053533 17.08.2012	Defer Date:29.11.2012
Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.				

185

Case No.:114/18/82-ALC4/2012	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Approved															
HQ File :01/82/050/00609/AM13/	RLA File :05/24/040/00186/AM13/	Lic.No/Date:0510332132 21.08.2012	Defer Date:															
Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their OM No. 46011/119/2012-PCII dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																		
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>PVC Plasticizer</td><td>1 kg</td><td>1.</td><td>Phthalic Anhydride</td><td>0.400 kg</td></tr><tr><td></td><td></td><td>2.</td><td>2 Ethylhexanol (Octanol)</td><td>0.700 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	PVC Plasticizer	1 kg	1.	Phthalic Anhydride	0.400 kg			2.	2 Ethylhexanol (Octanol)	0.700 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
PVC Plasticizer	1 kg	1.	Phthalic Anhydride	0.400 kg														
		2.	2 Ethylhexanol (Octanol)	0.700 kg														
RA may take appropriate action as per the decision of Norms Committee.																		

186	Case No.:36/21/82-ALC4/2012		Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00666/AM13/	RLA File :08/24/040/00147/AM13/		Lic.No/Date:0810114381 21.08.2012	Defer Date:29.11.2012
Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.					

187	Case No.:69/21/82-ALC4/2012		Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00699/AM13/	RLA File :08/24/040/00160/AM13/		Lic.No/Date:0810114398 21.08.2012	Defer Date:29.11.2012
Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Chemicals and Petrochemicals.					

188	Case No.:24/21/82-ALC4/2012		Party Name:R L FINE CHEM	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
	HQ File :01/82/050/00654/AM13/	RLA File :07/24/040/00218/AM13/		Lic.No/Date:0710090322 22.08.2012	Defer Date:29.11.2012
Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.					

	Case No.:33/21/82-ALC4/2012		Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Deferred
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189	HQ File :01/82/050/00663/AM13/	RLA File :56/24/040/00014/AM13/	Lic.No/Date:5610000958 22.08.2012	Defer Date:29.11.2012
Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.				

190	Case No.: 34/21/82-ALC4/2012	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Approved																																													
	HQ File :01/82/050/00664/AM13/	RLA File :07/24/040/00141/AM13/	Lic.No/Date:0710090320 22.08.2012	Defer Date:																																													
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2011-Ch. II dated 23.5.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:																																																	
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Calcium Lactate Gluconate</td><td>1 kg</td><td>1.</td><td>Lactic Acid-Any grade</td><td>0.560 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Calcium Gluconate- Oral Grade</td><td>0.686 kg</td></tr> <tr> <td></td><td></td><td>3.</td><td>Calcium Carbonate</td><td>0.310 kg</td></tr> <tr> <td>Ferrous Lactate</td><td>1 kg</td><td>1</td><td>Lactic Acid- any grade</td><td>1.028 kg</td></tr> <tr> <td>Magnesium Lactate</td><td>1 kg</td><td>1.</td><td>Lactic Acid-any grade</td><td>1.19 kg</td></tr> <tr> <td>Zinc Lactate</td><td>1 kg</td><td>1</td><td>Lactic Acid-any grade</td><td>0.990 kg</td></tr> <tr> <td>Magnesium Lactate Gluconate</td><td>1 kg</td><td>1.</td><td>Lactic Acid-any grade</td><td>0.390 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Gluconate Delta Lactone</td><td>0.755 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Calcium Lactate Gluconate	1 kg	1.	Lactic Acid-Any grade	0.560 kg			2.	Calcium Gluconate- Oral Grade	0.686 kg			3.	Calcium Carbonate	0.310 kg	Ferrous Lactate	1 kg	1	Lactic Acid- any grade	1.028 kg	Magnesium Lactate	1 kg	1.	Lactic Acid-any grade	1.19 kg	Zinc Lactate	1 kg	1	Lactic Acid-any grade	0.990 kg	Magnesium Lactate Gluconate	1 kg	1.	Lactic Acid-any grade	0.390 kg			2.	Gluconate Delta Lactone	0.755 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																																													
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Ferrous Lactate	1 kg	1	Lactic Acid- any grade	1.028 kg																																													
Magnesium Lactate	1 kg	1.	Lactic Acid-any grade	1.19 kg																																													
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		2.	Gluconate Delta Lactone	0.755 kg																																													
RA may take appropriate action as per the decision of Norms Committee.																																																	

	Case No.: 52/21/82-ALC4/2012	Party Name:BAL PHARMA LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
191	HQ File :01/82/050/00682/AM13/	RLA File :07/24/040/00221/AM13/	Lic.No/Date:0710090348 23.08.2012	Defer Date:29.11.2012
Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.				

	Case No.: 66/21/82-ALC4/2012	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
192	HQ File :01/82/050/00696/AM13/	RLA File :34/24/040/00139/AM13/	Lic.No/Date:3410034986 27.08.2012	Defer Date:29.11.2012
Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Chemicals and Petrochemicals.				

	Case No.: 6/21/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
193	HQ File :01/82/050/00636/AM13/	RLA File :05/24/040/00202/AM13/	Lic.No/Date:0510332772 28.08.2012	Defer Date:29.11.2012
Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.				

Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.

194	Case No.: 25/21/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00655/AM13/	RLA File :05/23/040/00183/AM13/	Lic.No/Date:0510333412 03.09.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

195	Case No.: 2/21/82-ALC4/2012	Party Name:ZEE LABORATORIES	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00632/AM13/	RLA File :05/24/040/00220/AM13/	Lic.No/Date:0510334505 12.09.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

196	Case No.: 3/21/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00633/AM13/	RLA File :08/24/040/00144/AM13/	Lic.No/Date:0810115056 12.09.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

197

Case No.:4/23/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED		Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Approved
HQ File :01/82/050/00804/AM13/	RLA File :04/24/040/00103/AM13/		Lic.No/Date:0410139890 20.09.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/328/2012-PI(Norms) dated 10.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Gabapentin	1 kg	1.	1,1-Cyclohexane Diacetic Acid Monamide	1.63 kg
		2.	Methanol	0.445 kg
		3.	Toluene	0.89 kg
		4.	Isopropyl alcohol	2.165 kg
		5.	Caustic Soda Flakes	0.723 kg
RA may take appropriate action as per the decision of Norms Committee.				

198	Case No.: 72/21/82-ALC4/2012	Party Name:BELCO PHARMA	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00702/AM13/	RLA File :05/23/040/00176/AM13/	Lic.No/Date:0510335291	Defer

198			20.09.2012	Date:29.11.2012
Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.				

199	Case No.: 73/21/82-ALC4/2012	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00703/AM13/	RLA File :13/24/040/00028/AM13/	Lic.No/Date:1310041094 20.09.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Chemicals and Petrochemicals.			

200	Case No.: 1/23/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00801/AM13/	RLA File :05/24/040/00235/AM13/	Lic.No/Date:0510336113 28.09.2012	Defer Date: 13.12.2012
	Decision : : It was decided to defer the case for 13.12.2012 for comments of Department of Pharmaceuticals.			

201	Case No.: 3/23/82-ALC4/2012	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status: Case Deferred
	HQ File :01/82/050/00803/AM13/	RLA File :03/95/040/00544/AM13/	Lic.No/Date:0310713360 22.10.2012	Defer Date:29.11.2012
	Decision : It was decided to defer the case for 29.11.2012 for comments of Department of Pharmaceuticals.			

Date:05.11.2012
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer